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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

OA No.1748/87

Date of decision:07.04.93.

Sh.B.P.C.Sharma

...

Petitioner

versus

Directorate of Education,  
Delhi & Another.

...

Respondents

CORAM: THE HON'BLE MR.JUSTICE V.S.MALIMATH, CHAIRMAN  
THE HON'BLE MR.B.N.DHOUNDIYAL, MEMEBR(A)

For the Petitioner ..

Sh.B.S.Charya, Counsel

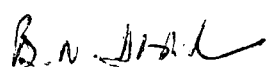
For the Respondents ..

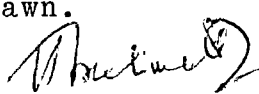
Mrs.Avnish Ahlawat,  
Counsel.

ORDER(ORAL)

(By Hon'ble Mr.Justice V.S.Malimath,  
Chairman)

After the case was heard at length,  
Shri B.S.Charya, learned counsel for the  
petitioner, felt that it is more proper for  
him to withdraw the petition. Accordingly,  
the petition is dismissed as withdrawn.

  
(B.N.DHOUNDIYAL)  
MEMBER(A)

  
(V.S.MALIMATH)  
CHAIRMAN

SNS  
070493.